

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
**CHANDIGARH**

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REGIONAL BENCH – COURT NO. 1

**Customs Misc. Application No. 60002 of 2021**  
**Customs Appeal No. 60005 Of 2021**

[Arising out of OIO-DIN-2020-1275-NH-0000906908 dtd. 22.12.2021 passed by the Commissioner of CUSTOMS-AMRITSAR]

**N S Square Clearing Agency**  
 4/1057 3 B Near Hansil Judge Nagar  
 AMRITSAR, PUNJAB, 143001

**: Appellant (s)**

Vs

**C.C. Amritsar**  
 PREVENTIVE CUSTOM HOUSE,  
 C.R. BUILDING...THE MALL,  
 AMRITSAR, PUNJAB

**: Respondent (s)**

APPEARANCE:

Shri Sudhir Malhotra, Managing Director for the Appellant

Shri M. S. Dheendsa, Authorised Representative for the Respondent

**CORAM : HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)**  
**HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

**ORDER No. A/60914 / 2021**

Date of Hearing: 25.08.2021

Date of Decision: 25.08.2021

**Per : ASHOK JINDAL**

The Ld. Counsel for the appellant submits that this appeal has been filed against the suspension of the Customs Broker License. After filing of this appeal, their customs broker license has already been revoked. Therefore, they sought withdrawal of the appeal.

2. As they have already filed an appeal against the order of revocation of customs broker license.

3. Heard the Ld. Counsel for the appellant who sought withdrawal of the appeal. As the appeal has become infructuous, therefore, we

dismiss the appeal as withdrawn. Misc. Application has also disposed off in the above manner.

*(Dictated & pronounced in the open Court)*

**(ASHOK JINDAL)**  
MEMBER (JUDICIAL)

**(SANJIV SRIVASTAVA)**  
MEMBER (TECHNICAL)

G.Y.